

LOK SABHA
UNSTARRED QUESTION NO. 732
TO BE ANSWERED ON 07.02.2024

SYNTHETIC YARN/MIXED FABRIC

732. SHRI GNANATHIRAVIAM S.:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state :

- (a) whether it is a fact that the cases of powerloom as well as synthetic yarn/mixed fabric which claim to be handloom are not being checked;
- (b) if so, whether there is any concrete proposal to check such false claims;
- (c) whether any mechanism exist to measure the consumer's outreach and efficacy of Government measures to promote handloom; and
- (d) if so, the details thereof?

उत्तर
ANSWER
वस्त्र राज्य मंत्री (श्रीमती दर्शना जरदोश)
THE MINISTER OF STATE FOR TEXTILES
(SMT. DARSHANA JARDOSH)

(a) & (b): The Government of India enacted the Handlooms (Reservation of Articles for production) Act, 1985 which reserves 11 textile articles that includes some mixed varieties too for exclusive production on handlooms and prohibits its production on powerlooms.

Regular inspections are being carried out on all types of powerloom cloth producers so as to check if any of the reserved textile products are being produced on powerlooms. Cases are being booked against violators of Handlooms (Reservation of Articles for production) Act, 1985 and penalized through court of law.

(c) & (d): A mobile app 'HLM Customer app' has been launched in August 2020 for verifying authenticity of handloom mark labels. Apart from this, tags of Handloom Mark, India Handloom Brand, Silk Marks and GI tags are attached to Handloom items for authentication.
